

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 112

CP(IB) No. 205/Chd/Hry/2023

IN THE MATTER OF:

The Bank of Baroda Ltd.

...Petitioner

Vs.

Somnath Chhabra

...Respondent

Under Section: 95, IBC 2016

Order delivered on 10.07.2024

CORAM:

SH. UMESH KUMAR GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. AS Likhari, Advocate

For the RP : Mr. Purva Gupta, Advocate

For the PG : already ex-parte vide order dated 13.03.2024

ORDER

In compliance of the last order, short synopsis has been filed by learned counsel for petitioner vide Diary No.02510/10 dated 03.05.2024. The same is taken on record. A date is requested by learned counsel by RP to file the compliances of Section 99. Let the same be done within one week. Let the matter be listed on 13.08.2024 for arguments.

Sd/-
(UMESH KUMAR GUPTA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja